

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

C.P.No.95/2018 in O.A.No.853/2017

Dated Friday, the 15th day of February, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

V.S. Paul Raj

Vadanathampatti & Post, Via-Veerasidamani

Tirunelveli Dist 627 862.

... Party in Person

Vs

1. Shri. Heelal Samaria, IAS

The Secretary to Govt. of India

Ministry of Labour and Employment

Shramsakthi Bhawan, New Delhi 110 011.

2. Shri. Sunil Barthwal,

The Central Provident Fund Commissioner

and the Secretary, Central Board of Trustees

The Employment Provident Fund Organisation

Bhavishyanidhi Bhawan, Bhikaji Cama Place

New Delhi 110 066.

3. Shri. Salil Shankar

The Regional P.F. Commissioner I

The Employees P.F. Organisation

24, Royapettah High Road

Chennai – 600 014.

... Respondents

By Advocate Mr. M.T. Arunan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

This contempt application has been filed by the applicant in OA 853/2017 against the respondents alleging wilful disobedience of the order passed by this Tribunal dated 14.06.2017 in the said OA.

2. Heard the applicant in person and the counsel for the respondents.
3. Learned counsel for the respondents produces a copy of the order passed by the respondents dated 14.02.2019 in compliance of the order of this Tribunal dated 14.06.2017 in OA 853/2017 which is taken on record.
4. The applicant present in person, who has been served with a copy of the order dated 14.02.2019, accepts the same.
5. In view of the compliance, the charge of wilful disobedience of the orders of this Tribunal does not stand. Accordingly CP is closed. Notices discharged.

**(P.MADHAVAN)
MEMBER(J)**

**(R.RAMANUJAM)
MEMBER (A)**

15.02.2019

M.T.